

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29478/2009

(From the judgement and order dated 05/08/2009 in
of The HIGH COURT OF MADRAS)

CRP No. 1729/2003

M/S SPEEDLINE AGENCIES

Petitioner(s)

VERSUS

M/S T.STANES & CO.LTD.

Respondent(s)

(With appln(s) for permission to place addl. documents on record and
prayer for interim relief and office report)

Date: 27/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J.M. PANCHAL

For Petitioner(s) Mr. K.K. Venugopal, Sr. Adv.
Mr. Vuneet Subramani, Adv.
Ms. Liz Mathew, Adv.

For Respondent(s) Mr. K.Parasaran, Sr. Adv.
Mr. KV Viswanathan, Sr. Adv,
Mr. Anil Kaushik, Adv.
Mr. Abhishek Kaushik, Adv.
Ms. Mary Mitzy, Adv.
Mr. Gopal Singh Chauhan, Adv.
Mr. Shiv Prakash Pandey, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. K.K. Venugopal, Ld. Senior Advocate
appearing for the petitioner started arguments at
12.00 p.m. and concluded at 2.45 p.m. Thereafter
Mr. K. Parasaran, Ld. Senior Advocate appearing
for respondents made submissions.

Hearing concluded.

Orders reserved.

Written submissions, if any, may be filed
within one week.

(Arvind) (Savita Sainani)
Sr.PA Court Master